

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

18.C.P. (IB)612(MB)/2019

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.07.2019**

NAME OF THE PARTIES: Bharati Airtel Limited

**v/s.**

Compulink (India) Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Petitioner present. There is no representation on the side of the Respondent even after serving the notice. Counsel for the Petitioner is directed to take out one more notice clearly indicating the next date of hearing to the other side and file proof of service before the next date of hearing.

It is made clear that if the Respondent failed to appear on the next date of hearing, the matter will be proceeded with on merits. List this matter on 21.08.2019.

SD/-

SHYAM BABU GAUTAM  
Member (Technical)  
/NP/

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)